

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Supplementary Item No. 1

IA(I.B.C)/ 1398 (CH) 2023
In
CP (IB) No. 245/Chd/Pb/2022
(Admitted)

IN THE MATTER OF:

Ajit Singh Kochar, PG
Kochar Overseas Pvt. Ltd.

...Petitioner

Under Section: 94, IBC 2016, R 11 NCLT 2016

Order delivered on 19.02.2024

CORAM:

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Applicant/RP

Ms. Swati Vashisth, PCA, Proxy

ORDER

IA(I.B.C)/ 1398 (CH) 2023

In view of the Resolution of the Bar dated 19.02.2024, the Members of the Bar have abstained from Court work today.

Compliance of the last order be made by Ld. Counsel for the parties, if any, within one week. List on 20.03.2024.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Preeti

Sd/-

(HARNAM SINGH THAKUR)
MEMBER (J)